Newsprint Production

40. SHRI M. KADHARSHA:

SHRIMATI SUDHA VIJAY JOSHI:

WiH the Minister of INDUSTRY be pleased to state:

- (a) the total production *ot* newsprint in the country at present both in private and public sector;
- (b) ihe estimated demand thereof, State-wse and language-wise; and
- (c) by when Government hope to achieve self-sufficiency in the production of newsprint?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a)' The production of newsprint in the country during the year 1985-86 is estimated at 2.70 lakh tonnes.

- (b) The demand for newsprint which was about 3.85 lakh tonnes during 1984-85 is expected to rise to 5 lakh tonnes by 1989-90. There is no system of quantifying the demand for newsprint State-wise or language-wise.
- (c) In addition to the present installed capacity of 2.80 lakh tonnes, an additional capacity of 6.36 lakh tonnes has been approved by way of Industrial Licences/Letters of Intent. The approved capacity is under various stages of implementation.

Electoral Reforms

41. SHRI M. KADHARSHA:

SHRIMATI SUDHA VIJAY JOSHI:

Will (he Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government propose to introduce some electoral reforms;
- (b) if so, what are the details thereof; and
- (c)^c by when these are likely to be incorporated in different election laws of the country?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) to (c) Government are keen to bring about electoral reforms. Attention is invited to the repdes given to the following questions detailing the sta^e at which the matter now stands:

Unstarred Question No. 2015, dated 17-3-1986.

Unstarred Question No. 2174, date^ 17-3-1986.

Unstarred Question $T \supset 0$. 2185 date_d 17-3-1986.

High Court Bench in Western U.P.

42. SHRIMATI KRISHNA KAUL: SHRI K. VASUDEVA PANIC-KER:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government have recently received any memorandum regarding setting up of a High Court Bench in Western U.P.; and
- (b) if so, what are the details of the memorandum and the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) and (b) Memoranda/representations have been received from various bodies/organisations for and against setting up of a Bench of the Allahabad High Court in the Western districts of Uttar Pradesh.

The matter is engaging the attention of the Government.

सीमेंट के उत्पादन में नुकसान

- 43. श्री साहन लाल धूसिया: क्या उद्योग मंत्री यह बताने की कृषा करेगे कि:
- (क) इस समय देश में सीमेंट का कूच कितना उत्पादन हो रहा है और पैक करने की

79

अवस्था से लंकर उपभावता तक पहुचने में भाइन के रूप में कितने प्रतिकात सीमोंट वर्बाद हो जाता है और प्रति वर्ष बर्बाद होने वाले सीमोंट का मूल्य कितना है ;

- (स) उक्त वर्बादी को रोकने के लिए सर-कार ने अब तक क्या उपाय किए हैं और सरकार कहां तक सफल रही हैं ;और
- (ग) क्या यह सच है कि रूचिका जुटेक्स, जयपर में सरकार को एक प्रस्ताव प्रस्तत किया है जिसमें प्रतिवर्ष होने वाले लगभग 300 करोड़ रुपये की राष्ट्रीय क्षति को गंकने के लिए उपायाँ का सुभाव दिया गया है ?

जौद्यांगिक विकास विभाग में राज्य मंत्री (भी एम. अरुणाचलम) : (क) वर्ष 1985-86 में सीमेंट का उत्पादन 331 लाख मी. टन था । नेशनल काँसिल फार सीमेंट एण्ड विल्डिंग मेरिरियल्स तथा पटसन आयक्त दवारा लगाए गए अनमानों के अनसार रिसाब कं कारण अनुमानतः 1 से 1.2 प्रतिक्रत तक सीमांट वर्बाद हो जाता है। मुल्य के अनुसार यह हानि 40 करोड रापये से 45 करोड रलयं वक की हो सकती हैं।

- (स) रलने-उठाने आदि के दौरान जो सीमोट की वर्बादी हाती है उसे न्यनतम करने के लिए सरकार में निम्मलिखित कार्य किये ह जिनसे काफी सफलता मिली है :--
 - परानं यनी बैगा (बॉरियॉ) के उपयोग पर प्रतिबन्ध लगाना ।
 - (2) 1 10 82 से सुधरी हुई बनाई वाले तथा भारतीय मानक संस्थान (आई. एस. जाई.) बवानिटी के शत-प्रतिष्ठत नयी जुट बॉरियों का उपयोग अनिवार्य करना ।
 - (3) डमॉ/कटोनरॉ में सीमंट की बल्क मामा भेजने होत् प्रोत्साहन देना ।
- (ग) एसा प्रतीत होता है कि औदोगिक विकास विभाग को इस प्रकार का कोई प्रस्तान प्राप्त नहीं हुआ है।

Posts of Judges in Madras High Court

- 44. SHRI R. MOHANARANGAM: will the Minister of LAW AND JUS-TICE be pleased to state:
- (a) whether the entire vacancies of Judges in Madras High Court have been filled up; and
- (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUS-TICE (SHRI H. R. BHARDWAJ): (a) and (b) Out of the sanctioned strength of 25 permanent Judges, there are at present 5 vacancies of Judges in Madras High Court. Appointment of one person as a Judge has been ap-

proved and is to be notified shortly. Matter of filling up the remaining vacancies is engaging the attention of the Government in consultation with the authorities prescribed in the Constitution.

Contract for HBJ Pipeline

45. SHRIMATI KRISHNA KAU11:

SHRI K. VASUDEVA PANIC-KER:

SHRI SHANKER SINH VAG-HELA:

SHRI MUKHTIAR SINGH-MALIK:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to

- (a) Whether Government have since awarded the contract for H.B.J. Pipe-
- (b) if so, the details of the name of the firm and terms thereof;
- (c) if not, the reasons for the delay:
- (d) by when the contract is likely to be awarded; and
- (e) the time by which the construction of the pipeline is likely to be completed?